

3

FORM NO. @
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

Orginal Application No. 29/06

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant(s) Hanesar Prodhami

Respondent(s) U.O. T. Town

Advocate for the Applicants Mr. S. Rahman
Mr. M. Rahman

Advocate for the Respondent(s) _____

CGSC

Rly St. Counsel

Notes of the Registry Date

Order of the Tribunal

10.02.2006 Present : Hon'ble Sri K. V. Sachidanandan, Vice-Chairman.

This application is in form
is filed/C. F. i. Rs. 50/-
deposited BD
No. 13A010810
Dated 22.06.2006

Dy. Registrar

When the matter came up for hearing, Mr. A.K. Chaudhuri, learned Addl. C.G.S.C. took notice on behalf of the respondents and submits that he would like to file reply statement. REMARKS

After the Court was to rise, learned counsel for the applicant submits that he would like to withdraw the application with liberty to file a fresh application. Liberty is granted. Accordingly, the O.A. is dismissed on withdrawal with liberty to file fresh O.A.

15.2.06
Copies of the order has been
sent to the D/see. for
issuing the same to the
applicant as well as to
the Addl. C.G.S.C. for the
respsn.

m/s

Vice-Chairman

Contd....

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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:**

Original Application No. _____

29 / 06

1. a) Name of the Applicant:- H. Padhani
b) Respondents:-Union of India & Ors.
c) No. of Applicant(S):-
2. Is the application in the proper form:- Yes / No.
3. Whether name & description and address of the all the papers been furnished in cause title :- Yes / No.
4. Has the application been duly signed and verified :- Yes / No.
5. Have the copies duly signed :- Yes / No.
6. Have sufficient number of copies of the application been filed : Yes / No.
7. Whether all the annexure ~~parties~~ are impleaded :- Yes / No.
8. Whether English translation of documents in the Language :- Yes / No.
9. Is the application in time :- Yes / No.
10. Has the Vokatlathama/Memo of appearance /Authorisation is filed: Yes / No.
11. Is the application by IPO/BD/for Rs.50/- 134-010840
12. Has the application is maintainable : Yes / No.
13. Has the Impugned order original duly attested been filed:- Yes / No.
14. Has the legible copies of the annexurea duly attested filed: Yes / No.
15. Has the Index of the documents been filed all available :- Yes / No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes / No.
17. Has the declaration as required by item 17 of the form: Yes / No.
18. Whether the relief sough for arises out of the Single: Yes / No.
19. Whether interim relief is prayed for :- Yes / No.
20. Is case of Condonation of delay is filed is it Supported :- Yes / No.
21. Whether this Case can be heard by Single Bench/Division Bench.
22. Any other pointd :-
23. Result of the Scrutiny with initial of the Scrutiny Clerk:
The application is in order.

SECTION OFFICER(J)

DEPUTY REGISTRAR

(Signature)

केन्द्रीय प्रशासनिक अधिकारी Central Administrative Officer - 2 FEB गुवाहाटी बैच Guwahati Bench IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH, GUWAHATI.
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3

 Sri Hareswar Prodhani
 filed by the applicant
 through
 S. Nahman
 27/2/06

(An application under section 19 of the Central
 Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 29 /06

BETWEEN

Sri. Hareswar Prodhani

..... APPLICANT

-VERSUS-

The Union of India & Others.

..... RESPONDENTS.

LIST OF DATES AND SYNOPSIS:

ANNEXURE-A. is the photocopy of the dead certificate of Sri Hiralal Prodhani (Deceased employee).

ANNEXURE-B is the letter dated 11.2.04 issued by the Respondent No.3.

ANNEXURE-C is the reject letter dated 28.6.05 regarding the appointment of the applicant on compassionate ground issued by the Respondents Authority.

H.P.

The application is made for seeking a direction from this Hon'ble Tribunal to the Respondents for appointment of the Applicant on compassionate ground in any Group-D post under the Respondents.

Relief Sought for:

That the Hon'ble Tribunal may be pleased to direct the Respondents to appoint the Applicant in any Group-D post on compassionate ground.

To pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

To pay the cost of the application.

Interim order prayed for :

At this stage Applicant does not seek any interim relief but if the Hon'ble Tribunal may deem fit and proper may pass any order/orders.

11/1

केन्द्रीय प्रशासनिक अदालत
Central Administrative Tribunal

- 2 FEB. 1

गुवाहाटी बैच
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:

GUWAHATI BENCH, GUWAHATI.

(An application under section 19 of the Central
Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 29 /06

BETWEEN

Sri. Hareswar Prodhan
S/O. Late Hirralal Prodhan
Vill: Khalisanimari
P.O. Bhowarguri
District- Kokrajhar (Assam).

..... APPLICANT

-AND-

1. The Union of India, represented by the Secretary to the Govt. of India, Ministry of Communication, Department of Post, Dag Bhawan, New Delhi.
2. The Chief Post Master General (Staff) Assam Circle, Guwahati-1.
3. The Superintendent of Post Offices, Goalpara Division, Dhubri, District- Dhubri, Assam.

..... RESPONDENTS.

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1. DETAILS OF THE APPLICATION, PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

The application is made for seeking direction from this Hon'ble Tribunal to the Respondents for appointment of the applicant on compassionate ground in any Group-D post under the Respondents.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION :

The applicant further declares that the subject of the application is within the limitation prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:

Facts of the case in brief are given below :

4.1) That the applicant is a citizen of India and a permanent resident of the above mentioned locality and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India and the laws framed there under.

HP

4.2) That the applicant father Late Hiralal Prodhani was working as Postman of Sapatgram Post Office in the district of Dhubri, Assam, and he died on 11.4.2003 while in service.

A photocopy of the dead certificate of Sri Hiralal Prodhani (Deceased employee) is annexed herewith as **ANNEXURE-A.**

4.3) That at the time of death, the deceased employee left behind him, his widow, three sons and one daughter. The family of the applicant was only dependent on the income of his late father and none of his family members is employed either in Govt. Department or any other employment and he has no source of income whatsoever.

4.4) That the applicant begs to state that the Govt. of India has a scheme for compassionate appointment to Group-C and Group-D the posts to the next to the kin who died in harness. The object of the scheme is to grant appointment on compassionate ground to a dependent family members of a Government servant dying in harness, thereby leaving his family in penury and without any means of livelihood, relieve the family of the Government Servant concerned from financial destitution and to help with get over the emergency.

HP

4.5) That the applicant begs to state that after the death of his father the applicant immediately submitted a representation on 19.5.03 before the Respondent No.3 stating that his father was working as a Postman of Sapatgram Post Office and he died on 11.4.2003 while in service and by the said representation the applicant prayed for appointment him on compassionate ground and the Respondent No.3 after receiving this representation wrote a letter to the respondent No.2 regarding the prayer of the applicant on compassionate ground.

A copy of the letter dated 11.2.04 issued by the Respondent No.3 is annexed herewith and marked as **ANNEXURE-B** of the petition.

4.6) That the applicant begs to state that he suddenly received letter dated 28.6.2005 issued by the Respondent No.3 whereby the Respondent Authority has rejected the prayer of the applicant to appoint him on compassionate ground as the case of the applicant has not been covered under the Guidelines.

A copy of the letter dated 28.6.2005 issued by the Respondent No.3 is annexed herewith and marked as **ANNEXURE-C** of the petition.

Hf

4.7) That your applicant begs to state that he is suffering from frustration and mental depression due to non-appointment by the Respondent in any Group-D post in spite of being that his case is genuine and needs sympathetic consideration. There is not a single person in the family of the applicant who has a Government or Semi Government job.

4.8) That your Applicant begs to state the non-payment of the Applicant on compassionate ground by the Respondent have deprived the applicant from his fundamental rights guaranteed under the Constitution of India.

4.9) That the applicant humbly submits that the applicant has right to live and right to work as well as to avail the benefit of compassionate appointment which has been taken away by the Respondents and have violated the rights of the applicant enshrined under the Constitution. Hence, the action of the Respondents is illegal, arbitrary, malafide and also in colourable exercise of power to accommodate their interested persons. As such, it is a fit case for immediate interference by this Hon'ble Court.

4.10) That your applicant submits that she is running from pillar to post for appointment on compassionate ground but till today the Respondents have not taken any steps or any action in this regard. As such it is a fit case to be interfered by this Hon'ble Tribunal by directing the

HP.

Y

Respondents to consider the applicant's case for compassionate appointment in any Group-D post.

4.11) That your applicant submits that he should be appointed immediately in any Group-D post under the Respondents.

4.12) That the Applicant demanded justice and the same has been denied to him.

4.13) That this application has been filed bonafide to secure the ends of justice.

5) **GROUND FOR RELIEF WITH LEGAL PROVISION:**

5.1) For that, due to the above reasons narrated in detail the action of the Respondents is in *prima-faice*, illegal, *malafide*, arbitrary and without jurisdiction.

5.2) For that, the action of the Respondents in *prima-faice* is *malafide*, illegal and with a motive behind. As such, the action of the Respondent is illegal, arbitrary, and also violative of the natural justice.

5.3) For that, the Respondents have violated the fundamental rights guaranteed under Article, 14, 16 & 21 of the Constitution of India.

5.4) For that, it is not just and fair to deprive the Applicant from getting appointment on compassionate ground by the Respondents.

H.P.

5.5) For that the Central Government being a model employer can not be allowed to adopt a different treatment of the Applicant.

5.6) For that, similarly situated persons have already got the benefits of appointment on compassionate ground. As such the Respondents should also consider the case of the Applicant.

5.7) For that, the action of the Respondents is not maintainable in the eye of law.

The Applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of the instant application.

6. Details of Remedies Exhausted:

That there is no alternative and efficacious and remedy available to the applicant except the invoking the jurisdiction of this Hon'ble Tribunal under section 19 of the Administrative Tribunal Act, 1985.

7. Matters not previously filed for pending in any other court:

That the Applicant further declares that he has not filed any application, with petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition or suit is pending before any of them.

HP

8. Relief sought for:

Under the facts and circumstance stated above the Applicant most respectfully prayed that Your Lordships may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

- 8.1) That the Hon'ble Tribunal may be pleased to direct the Respondents to appoint the applicant in any Group-D post on compassionate ground.
- 8.2) To pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.
- 8.3) To pay the cost of the application.

9. Interim order prayed for:

At this stage Applicant does not seek any interim relief but if any the Hon'ble Tribunal may deem fit and proper may pass any order/orders.

10. Application is filed through Advocate.

11. Particulars of I.P.O. :

I.P.O. : 13 H. 010810

Date of Issue : 2/2/06

Issued from : G. P. O. Guwahati

Payable at : G. P. O. Guwahati

12. List of enclosures.

As stated above.

H-4

VERIFICATION

I, Sri Hareswar Prodhani, S/o.. Late Hiralal Prodhani, aged about years, resident of village- Khalisanimari, P.O.Bhowraguri, in the District of Kokrajhar (Assam) do hereby solemnly verify that the statements made in Paragraph Nos.1, 3, 7..... are true to my knowledge, those made in Paragraphs Nos....4(2), 4(3), 4(6)..... are being matters of records which are true to my information derived there from which I believe to be true and those made in paragraph-5..... are true to my legal advice and rests are my humble submission before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this affidavit on this ...2nd day of February, 2006 at Guwahati.

Identified by

Sri-Hareswar Prodhani

DEPONENT

Advocate's Clerk.

Form No. 6
নথি নং ৬

অসম P.H.C.
21-04-03

Sl. No.
ক্রমিক নং 0051744



GOVERNMENT OF ASSAM
(অসম চৰকাৰ)
DIRECTORATE OF HEALTH SERVICES
(যাহাৰ সেবা সঞ্চালকালয়)
CERTIFICATE OF DEATH
(মৃত্যুৰ প্ৰমাণ পত্ৰ)

ISSUED UNDER SECTION 12/17 of the Registration of Births and Deaths Act, 1969.

(জন আৰু মৃত্যুৰ পঞ্জীয়ন আইন ১৯৬৯ ব। ১২/১৭ অন্তৰ্ভুক্ত লিপিবক্তৃ)

This is to Certify that the following information has been taken from the original record of Death which is in the register for The year of 2003 Registration unit of Kalaisaigaon P.H.C. of District Kokrajhar, of the State of Assam.

ইয়াৰ ধাৰা প্ৰমাণিত কৰা হইয় যে নিম্ন লিখিত তথা অসম বাতসু - - - - জিলাৰ - - - - থানাৰ/
পৌৰসভাৰ - - - - মৌজাৰ অস্তৰ্গত - - - - পঞ্জীয়ন গোটিব পঞ্জীৰ মূল অভিলেখৰ পৰা
সংগৃহীত কৰা হৈছে।

Name Hirakal Roy Preetham
Male.....

Sex
Date of Death/মৃত্যুৰ তাৰিখ 11-04-03

Place of Death/মৃত্যুৰ স্থান Kalaisaigaon

Registration No./পঞ্জীয়ন নং 42/03
Date of Registration /পঞ্জীয়ন তাৰিখ 21-04-03

Name of Father/Mother/Husband
(পিতা/মাতা/পুত্ৰ) H. Makhinal Roy Preetham

Signature of issuing authority/চৰকাৰী স্বাক্ষৰ
Designation/পদবী DEPUTY OFFICER, DIRECTORATE OF HEALTH SERVICES
Date/তাৰিখ 21/04/03
Seal/স্লেট KOKRAJHAR D.S.O.

It is hereby certified that the above record of death is copied in the Register. See proviso to Section 17(1).

certified to be true copy

D. N. Acharya

Asv
22/06

DEPARTMENT OF POSTS

From:-
Supt. Of Post Offices
Goalpara Division
Dhubri-783301.

To,

The Chief Postmaster General (N.C.)
Assam Circle, Guwahati-781001.

No. B/A-88/62

Dated at Dhubri, the 11.05.2003.

Subject:- Application for appointment on compassionate ground-Case of Shri Hareswar Prodhan S/o late Hiralal Roy, Ex-Postman, Sapatgram S.O.

The application in the prescribed form in triplicated, dated 19.05.2003 along with its enclosure for ~~approx~~ appointment on compassionate ground under relaxation of normal recruitment rules submitted by Shri Hareswar Prodhan S/o late Hiralal Roy, Ex-Postman, Sapatgram S.O. is forwarded herewith duly verified by the S.O.(P), Kokrajhar and countersigned by the undersigned for favour of S.O. (P).

The date of joining in the department of the deceased employee (late ~~XXXX~~ Hiralal Roy) was 04.03.1981.

Enclosed:-

- 1) Synopsis Part-I 3(three) copies.
- 2) Synopsis Part-II -do-
- 3) Synopsis Part-III -do-
- 4) Caste certificate of
- 5) Sri Hareswar Prodhan.
- 6) Testimonial from the Principal, B.B. Higher Secondary School.
- 7) Admit Card of HSLC Examination.
- 8) Marksheets of HSBC Examination.
- 9) Death certificate in r/o Lt. Hiralal Roy.
- 10) Affidavit
- 11) An application in plain paper from Smt. Bhagirathi Roy S/o Lt. Hiralal Roy.

Cat
Supt. Of Post Offices
Goalpara Division
Dhubri-783301.

Copy to:-

Shri Hareswar Prodhan S/o late Hiralal Roy, Ex-Postman, Sapatgram S.O. at Vill. Khalisanimari, P.D. Number 12, Dist. Kokrajhar (Assam) for information.

Supdt. Of Post Offices
Goalpara Division
Dhubri-783301.

certified to be true copy

D. Nahar
AOV

212/06

Regd

13

Annexue - C

DEPARTMENT OF POSTS

From:-
Supdt. Of Post Offices
Goalpara Division
Dhubri-783301.

To,

Shri/mt. Hareswar Pradhan
S/o late Hirakal Roy
Vill:- Khaisanimari
P.O.:- Bhowaguri
Dist. Kokrajhar (Assam)

No.B/A-88/

Dated at Dhubri, the 28-06-2005.

Subject :- Appointment on compassionate ground.

The Chief Postmaster General Assam Circle, Guwahati has apprised apprised vide C.O. letter No. STAFF/16-ESC/2005 dated 13-06-2005 that your case of compassionate appointment has been considered with utmost sympathy and found not covered under the guidelines governing compassionate appointments. So your application for employment on compassionate ground has been rejected by the Circle Selection Committee.

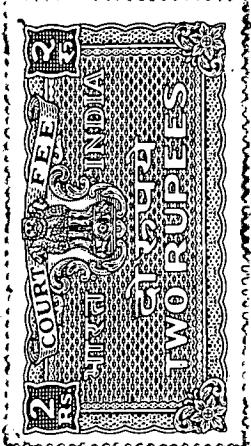
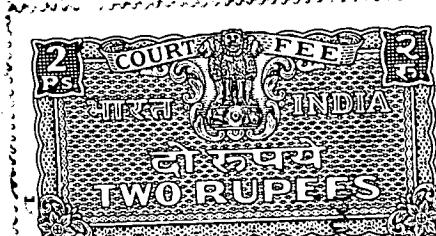
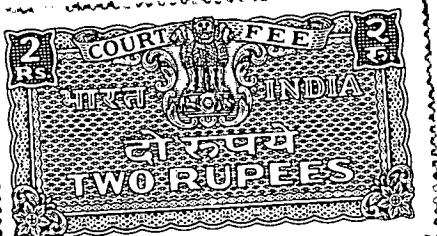
It is mentioned here for your information that the scheme for compassionate appointment is not intended to ensure employment to each and every member of the family. It is intended to provide appointment to only 5% of the vacancies of direct recruitment quota. So, more deserving cases ~~are~~ only are approved for employment under the said scheme.

C. R. Rabha
Supdt. Of Post Offices
Goalpara Division
Dhubri-783301.

Certified to be true copy
C. R. Rabha

District : D.H.V.B.R.I. (ASSAM)

In the



the High Court of
Assam, Nagaland, Meghalaya, Manipur, Tripura,
Mizoram and Arunachal Pradesh

(Civil / Criminal Jurisdiction)

In the court of CENTRAL ADMINISTRATIVE TRIBUNAL

No. of

Sri. Hanuman Prodhan Appellant
Petitioner

— Versus —

Union of India Respondent
Opposite Party

St. Harekrishna Prodhan

On behalf of Know all men by these presents that the above named do hereby nominate, constitute and appoint Shri S. Rahman M. Rahman Advocate and such of the undermentioned Advocates as shall accept this Vakalatnama to be my/our true and lawful Advocate to appear and act for me/us in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filling in or taking our papers, deeds of composition, etc. for me/us and on my/our behalf and I/We agree to ratify and confirm all acts so done by the said Advocate as mine/ours to all intents and purposes. In case of nonpayment of the stipulated fee in full no Advocate will be bound to appear or act on my/our behalf.

In witness whereof I/We hereunto set my / our hand this the 24 day of February 2006

ADVOCATES

Sri Nirendra Mohan Lahiri	Sri Alok Kumar Roy	Sri Kshirod Kr. Choudhury	Sri Kiran Kr. Bhatra
Sri Nathmal Sharma	Sri Jatindra Mohan Choudhury (Life Member)	Sri Prafulla Ch. Gayan	Sri Nani Gopal Debroy
Sri Bishnu Kinkar Goswami (Life Member)	Sri Rohini Kumar Das (Life Member)	Sri Madhab Lahkar	Sri Golok Behari Das
Sri Jyoti Prakash Bhattacharjee	Sri Sukanta Kr. Paul	Sri Dalim Pathak	Sri Nilamoni Goswami
Sri Kishorilal Jain	Sri Pradip Kr. Choudhury	Sri Jyotish Ch. Barman (Life Member)	Dr. Haren Das
Sri Pradyot Bijoy Das	Sri Janardan Das	Dr. Achyut Kr. Goswami Thakuria	Md. Abdul Khaleque
Sri Sailendra K. Barua	Sri Madhabananda Sarma Pathak	Sri Mukul Ch. Bhuyan (Life Member)	Md. Abdus Samad Choudhury (Life Member)
Sri Bhairab Ch. Sarma	Sri Satya Narain Kejriwal	Sri A. K. Md. Enamul Hoque	Sri Vikram Kr. Dewan (Life Member)
Sri Dilip Kr. Hazarika	Sri Lalit Mohan Kshetri	Sri Tarun S. Lahkar	Md. Pajiruddin Ahmed (Life Member)
Sri Rahim Bakhsh	Sri Satyendra Pd. Deka (Life Member)	Sri Uttam Ch. Nath	Sri Narayan Ch. Sarma
Sri Suchendra Nath Bhuyan (Life Member)	Sri Labanya Malla Barua	Sri Baikuntha Sarma	Sri Bhaben Bhushan, Narzary (Life Member)
Sri Bansi Ram Das	Sri Joginder Singh	Sri Hari Kanta Deka	Sri Krishna Sinha
Sri Birendra Kr. Choudhury	Sri Vijoy Kumar Dewan	Sri Pramode Ch. Sarma Barua	Sri Jiten Dutta
Sri Pratap Ch. Deka (Life Member)	Sri Dipak Ranjan Guha (Life Member)	Sri Mahesh Coomar Garodia	Sri Gopi Nath Mahanta
Sri Deba Kumar Bhattacharya (Life Member)	Sri Kamalesh Sarma	Sri Mani Ram Bora	Sri Lakshpati Sharma (Life Member)
Sri Nirmalendu Chakraborty	Sri Nabin Ch. Das	Sri Jadav Ch. Deka	Sri Promoth Mohan Dastidar
Sri Kularanjan Pathak (Life Member)	Md. Danishur Rahman	Dr. Nalini Kanta Deka (Life Member)	Sri Lakheswar Kataki
Sri Girija Kanta Das	Sri Chandi Charan Deka	Syed IKram Rasul (Life Member)	Sri Ramesh Kr. Jain (Life Member)
Sri Prabhat Ch. Sarma	Sri Shyam Sundar Sharma	Sri Jitendra Kr. Das	Md. Barkat Ullah
Sri Dhananjit Kr. Talukdar	Sri Bhubaneswar Bujarbarua	Sri Nirad Kr. Das	Md. Samnur Ali
Sri Debendra Nath Das	Sri Bishu Ranjan Dey	Sri Shanti Lal Jain	Sri Gautam Kr. Bhattacharya
Sri Sujit Kr. Mazumdar	Sri Dulan Ch. Nath	Sri Tara Ch. Majumder	Sri Gunindra Nath Kakati (Life Member)
Md. Fayedur Rahman	Sri Bhargav Choudhury	Sri Akon Ch. Saikia	Sri Harekrishna Deka
Md. Harunur Rashid	Sri Gokul Ch. Goswami	Sri Pradip Kr. Kalita (Life Member)	Sri Durga K. Sharma
Sri Sailendra Nath Medhi	Sri Ramawatar Sarmah (1)	Sri Hem K. Sarma (Life Member)	Sri Bhagaban Ch. Das
Sri Suresh Ch. Choudhury	Sri Prabin Kumar Das (Life Member)	Sri Tarun Ch. Sarma	Md. Jonab Ali Ahmed
Md. Junaid Ahmed	Sri Rabindra Nath Malakar (Life Member)	Sri Sanjib Ch. Chakraborty	Sir Kanak Ch. Sut
Sri Nagendra Nath Saikia	Sri Khagendra Ch. Mahanta	Sri Kishanlal Agarwal	Md. Akdas Ali Mir
Sri Rohini Kr. Mazumdar	Sri Birendra Kr. Sarma	Sri Byomkesh Basu	

Sir Lakshwar Talukdar (Life Member)	Sri Badan Ch. Barua	Sri Naren Sarma	Sri Vijoy Kr. Chopra (Life Member)
Sri Gurumoorthy Gopal	Sri Jyoti Prasad Bora	Sri Thaneswar Sarma	Sri Sanjit Shil
Sri Lohit Ch. Kalita	Sri Rabindra Prasad Singh	Ms. Rekhashree Das	Sri Biraj Mohan Chakraborty
Sri Sailendra N. Choudhury	Sri Dilip Kr. Mahanta	Sri Singhad Choudhury	Sri Gopal Ch. Deka
Sri Ramadhar Lall	Sri Bhubaneswar Sarma (Life Member)	Sri Sikdar Abul Kashem	Sri Dilip Kumar Nath
Md. Faiznur Ali	Sri Sukumar Sarma	Md. Ashan Ali	Sri Sanjev Kr. Lahkar
Sri Dhiren Barua	Md. Abdus Sattar	Md. Zakir Hussain	Sri Satya Bharali
Sri Sailendra Kr. Barkataki	Sri Arabinda Kalita	Sri Dhananjay Bayan	Sri Tarini Kumar Das
Sri Shyam Sundar Agarwal	Mrs. Niva Sarma Thakuria (Life Member)	Sri Rajdeep Kr. Saikia	Sri Pallab Kataki
Sri Ganesh Ch. Nath	Sri Girin Das	Sri Suchandra N. Kalita	Sri Krishna Pathak
Sri Pradip Kr. Gogoi	Sri Dandi Nath Choudhury (Life Member)	Sri Ratna Kt. Majakar	Md. Giyasuddin Ahmed
Sri Pradip Khataniar	Md. Mazmal Hoque	Sri Biraj Kr. Chaudhury	Md. Altaf H. Mullah
Sri Ramchandra Saikia	Sri Kalpana Bhagawati	Md. Joshimuddin Ahmed	Sri Narendra Nath Jha
Sri Chakradhar Goswami	Sri Gautam Ch. Kalita	Md. Aftab Alam	Sri Subrata Debthakur
Sri Bipin Ch. Deka	Sri Narendra N. Karmakar	Sri Tapan Kumar Das.	Sri Anowara Begum (1)
Sri Singeshwar P. Roy (Life Member)	Sri Ashok Kr. Jain	Md. Sazzad Zahir	Sri Jawahar Singh
Sri Paramananda Choudhury	Sri Soneswar Das	Sri Sailendra Das (Life Member)	Sri Shyem Kr. Singh
Sri Ramlal Yadav	Sri Amar Chandra Bora	Sri Kumud Kr. Singh	Sri Ranjit Choudhury
Sri Pranab Kr. Sarma	Md. Ziaul Kamar	Sri Keshab Kr. Barua	Sri Hironmoy Karmakar
Ms. Kalpana Yadav	Sri Shirazul H. Saikia (Life Member)	Sri Pares Ch. Roymedhi	Sri Dilip Kr. Jain (Life Member)
Sri Mahendra Nath Das	Sri Nivedita Borgohain	Md. Quazi Syed Kutubuddin	Sri Dilip Kr. Choudhury
Md. Nurul Islam	Sri Dhananjay Saha (Life Member)	Sri Achinta Sharma	Sri Ujjwal Das
Sri Mridula Barkakaty	Sri Manoranjan Das	Sri Nabasish Chakrabarty	Sri Subhash Ch. Keyal
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Sri Dindayal Agarwala	Ms. Minati Saikia (Life Member)	Md. Nazimuddin Ahmed	Sri Binod Kr. Bora
Sri Kamal Agarwal	Sri Pradip Sen Deka	Md. Mokibor Rahman	Md. Jyotshna Ali (Life Member)
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Sri Abdul Karim Ali	Sri Pritam K. Nag	Sri Chinmoy Choudhury	Sri Kalyan Choudhury
Sri Tarun Sen Deka	Sri Sushil Kr. Das	Sri Binod Kumar Jain	Sri Pradip Kr. Konwar
Sri Nilamani Sen Deka	Sri Rabindra N. Mazumdar	Sri Trailokya Das	Sri Girindra Kr. Thakuria
Sri Balindra Nath Sarma	Ms. Anjali Das	Ms. Ruprekhya Sarma	Sri Amitav Thakuria
Sri Ramesh Kr. Jalan	Sri Hemendra Kr. Goswami	Dr. Pabitra Kr. Choudhury	Sri Bijan Kalita
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Sri Dilip Kr. Das	Sri Jagadish Sharma (Life Member)	Sri Panchananda Bhatta	Sri Bhurban Ch. Barooah
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Sri Dimbeswar Talukdar	Sri Padmadhar Upadhyaya	Sri Jai Ram Giri	Sri Jagat Barua
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Sri Kishori Prasad Sarma	Sri Pradip Kr. Sarma (Life Member)	Sri Ranu Pathak Borah	Sri Madhab P. Sarma
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Sri Bhairab Ch. Das	Sri Bhaskarjyoti Dutta	Sri Rudra Hazarika	Sri Mina Ram Bharali
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Sri Himangshu Das	Sri Mahendra Kr. Jain	Sri Ranjit Kr. Bhuyan	Sri Hirak Kr. Baruah
Md. Rizwanur Rahman	Sri Chandra Kanta Talukdar	Sri Basdeo Prasad	Md. Islamuddin Ahmed

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Sri Jagadish Ch. Gaur	Sri Narayan Chandra Das	Mrs. Aparajita Sarma	Sri Sahjahan Ahmed
Sri Kamini Kamal Bhuyan	Sri Dulal Talukdar	Syeda Mehbuba Rahman	Sri Addus Sabar Akand
Sri Chandana Sengupta	Sri Rita Das	Sri Krishna Das	Sri Bornali Bordoloi
Sri Bhaskarjyoti Das	Sri Tulu Devee	Md. Akkas Uddin Ahmed	Sri Anjan Kumar Das
Sri Jeuti Choudhury	Sri Maman Deka	Sri Lalan Prasad Thakuria	Sri Ranjana Baishya
Sri Mrinal Kalita	Miss Anjali Das (2)	Md. Zakiror Rahman	Md. Akbar Ali Ahmed
Sri Bhaskar Dev Konwar	Sri Harendra Nath Thakuria	Sri Ananta Ram Medhi	Sri Hirumani Sarma
Sri Krishna Kant Mour	Sri Alpana Devi	Sri Bimal Kr. Das	Sri Dipen Das
Sri Prakash Sarma	Ms. Jarina Haque Choudhury	Sri Anju Ara Begum	Md. Adbul Basir
Sri Suresh Kr. Bhattra	Sri Ila Das	Sri Himadri Mali Rajbonshi	Md. Aftab Ali
Sri Puspa Prasad Das	Md. Deraj Khan	Sri Ranjana Thakuria	Sri Madan Talukdar
Sri Anowara Begum (2)	Sri Anita Sharma	Md. Makibul Haque	Sri Sanjeev Benarjee
Sri Sunil Agarwal	Md. Arfan Ali	Sri Jogesh Bhattacharyya	Sri Arnab Jan Deka
Miss Neera Devi Goswami	Begum Raushan Ara Sultana	Sri Chandra Kr. Nath	Sri Mrigen Das
Sri Gopal Chokhani	Sri Nripen Ch. Das	Sri Biraj Kr. Dutta	Sri Prasanta Khataniar
Sri Nava Kumar Kalita	Sri Sashin Ch. Nath	Sri Pratim Kr. Chakraborty	Sri Madhusmita Goswami
Sri Nripen Mazumdar	Sri Pankaj Kr. Poddar	Md. Alal Uddin Ahmed	Sri Purna Ch. Sarma
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Sri Anjana Dutta	Sri Bhupen Mazumdar	Sri Prahlad Kr. Brahma	Miss Hiré Devi
Sri Juri Devi	Sri Ashish Kr. Dey	Sri Biswajit Bhattacharyya	Sri Sarbeswar Deka
Sri Syeda Ilma Ara Begum	Sri Puranjoy Barua	Sri Dipak Kr. Kalita	Miss Shewali Das
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Sri Manik Ali Ahmed	Sri Padma Lochan Das	Md. Abubakkar Siddique	Sri Muruli Dhar Deka
Sri Pompa Chakrabarty	Sri Simanta Deka (1)	Sri Rumi Kumari Kalita	Sri Bhupen Ch. Thakuria
Md. Abu Alfarid	Sri Sanjoy Sarma	Sri Dhiren Das	Sri Ranjit Kr. Sarma
Sri Tara Prasad Mazumdar	Sri Robin Kr. Medhi	Sri Dipak Kr. Barua	Sri Kush Ram Bora
Sri Parag Kanti Dutta	Sri Rupjyoti Das	Sri Shikha Rani Das	Sri Sisir Kumar Sarma
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Sri Dipa Rani Deka	Sri Tutumoni Dev Goswami	Miss Joya Singh	Miss Krishnasmita Nath
Sri Prasanta Kr. Deka	Sri Dilip Ch. Kalita	Miss Jyotsna Mudoi	Sri Manash Garodia
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Sri Bhabesh Barman	Miss Nabasmita Gogoi	Sri Prabal Kataki	Miss Geetima Choudhury
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Sri Biplob Kr. Sarma	Sri Nilayananda Dutta	Sri Rina Sarkar	Miss Mira Bhattacharya
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Debjani Seal	Sri Dinesh Ch. Kalita	Ms. Archana Dutta	Sri Suresh Singh Yadav
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Sri Manju Dutta	Sri Santanu Bhattacharyya	Ms. Jeuti Kalita	Miss Manju Bharali
Sri Kailash Ch. Sarma	Sri Kanhaya Lal Gupta	Sri Nirmal Sarma	Mrs. Sangita Devi
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Sri Manju Deka	Sri Biraj Sarma	Sri Abhijit Kalita	Sri Ritu Raj Baishya Saud
Md. Ahmed Nekibuez Zaman	Sri Satyajeet Sarma	Sri Pankaj Kr. Sarma	Md. Hazarat Bhuyan
Ms. Eva Saikia	Sri Pranab Talukdar	Sri Punya Lata Sarma	Sri Bijan Kr. Das
Sri Pranati B. Hatikakoti	Sri Shyamal Kamal Paul	Sri Lakhimoni Saikia	Sri Khanindra Mazumdar
Sri Trailokya Gohain Barua	Sri Gautam Bikash Das	Sri Monoranjan Das (2)	Sri Dhiraj Kr. Gupta
Sri Sabitri Das Barua	Sri Sushanta Das	Mrs. Meera Hazarika Bora	Sri Hitesh Rajbongshi
Sri Nalini Kanta Sarma Barua	Miss Aparna Dev	Miss Mira Kalita	Sri Paresh Chantra Deka
Sri Tailendra Nath Das	Ms. Banasree Neog Deka	Sri Reshma Begum	Sri Biswa Jyoti Khataniar
Sri Hemanta Kr. Das	Md. Zehadul Islam Ansary	Sri Priti Rekha Baura	Miss Neeta Talukdar
Md. Rekibuddin Ahmed	Md. Lutfur Rahman	Sri Abdul Mannaf	Sri Sisir Kumar Kakati
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Sri Utpal Das	Sri Kamini Sarma	Sri Swapna Devi	Miss Barasa Deka
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Sri Runu Kumar Barua	Ms. Kabita Pathak Ojah	Sri Hemanta Kr. Sarma	Sri Talat Hamid Hazarika
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Mrs. Nawanita Das Barman	Miss Sima Rani Dey	Aslam Khan	Miss K. Archana Santi
Sri Partha Chaudhury	Sri Dhirendra Nath Kumar	Sri Samir Das	Sri Debesh Chandra Chakrabarty
Miss Nandita Deka	Sri Basanta Kumar Sarma	Mrs. Rekha Lahkar	Sri Girish Chandra Deka
Miss Gita Barua	Sri Bibekananda Deka	Miss Nabanita Borah	Mrs. Kumkum Borah Deka
Sri Sanjib Kumar Jain	Mrs. Hira Sarma	Miss Deepali Sharma	Sri Dipankar Bagchi
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Miss Rakhi Pathak	Miss Bharati Das	Md. Korban Ali	Miss Ruli Baruah
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Md. Jmdad Ahmed	Sri Bimal Kr. Jain	Sri Manoj Kumar Verma	Sri Mihir Deka
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Sri Hemen Nath	Zulfi Aliya Asadia	Ms. Daisy Talukdar	Md. Abdur Razzaque
Sri Trailokya Bashya	Md. Dadul Ahmed	Sri Shiva Shankar Singh	Binita Swargiary
Sri Tridib Ranjan Das	Sri Ranjit Kr. Barua	Hiranya Mayee Barua	Sri Junu Choudhury
Sri Utpal Das	Sri Paban Das	Sri Vikash Saraf	Alaka Dutta Deka
Sri Jatindra Nath Neog	Sri Indrajeet Das	Mrs. Dipali Saha (Deka)	Sri Monalisha Dutta
Ms. Pratibha Deka	Sri Krishna Gopal Das	Meghamala Sarma	Utpal Kumar Barman
Sri Manomohan Talukdar	Smti. Jahnabi Barmudoi	Sri Nabanita Goswami	Rubina Sultana
Ms. Jayshree Talukdar	Sri Ashim Talukdar	Bhanita Kalita	Suman Deka
Miss Minakshi Talukdar	Ms. Binita Boro	Miss Dipti Rani Deka	Ghanashyam Das
Sri Bikram Sarma	Sri Kamal Ch. Barman	Smti Ruprekha Saloi	Sri Krishna Devi
Sri Gupi Kanta Medhi	Mrs. Sharmila Devi	Miss Bandana Kakati	Rana Dutta
Miss Bayanti Barpatra Gohain	Sri Dipak Kr. Jain	Shurot Zamal Sheikh	Miss Sashima Das
Miss Karabi Choudhury	Sri Barnali Kalita	Garima Goswami	Mrs. Sagarika Sarma
Md. Sabedul Islam Ahmed	Miss Pratima Dewan	Dipika Dey	Miss Marami Sharma
Sri Simanta (Deka)(2)	Miss Manisha Barua	Sri Pankaj Kumar Kalita	Miss Padumi Thakuria
Md. Jakir Hussain Khan	Sri Najib Bakhsh	Miss Anamika Kalita	Sri Gunajit Baishya
Sri Sraboni Das	Miss Rita Kalita	Mrs. Pankhi Mahanta	Miss Nita Barman
Miss Pranati Das	Mrs. Chandrama Sarma	Miss Rinti Deka	Sri Mahendra Deka
Sultan Sahidur Rahman	Miss Ilabati Talukdar	Miss Babita Das	Miss Mehshid Haque
Ms. Mridushmita Haloi	Md. Makibar Rahman (2)	Mrs. Bani Chakraborty	Mrs. Rumi Chetia (Phukan)
Md. Afsaruddin Chaudhury	Sri Pranab Anand Biswas	Mrs. Deepali Kalita	Sri Purbadri Banarjee
Sri Ashit Baran Roy	Miss Manju Thakuria	Sri Nani Gopal Majumdar	Sri Diganta Bujarbaruah
Sri Utpal Kumar Kalita	Safikul Alam	Sri Rajesh Kr. Paharia	Sri Sailesh Kasyap
Miss Jahnabi Das	Sahajahan Bhuyan	Sri Jitu mani Bhandar Kayastha	Miss Binita Baruah
Anup Ojha	Md. Anowar Ali	Hasan Nurul Islam	Sri Sumit Kr. Sahu
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Sri Ram Babu Sah	Miss Rubi Goswami	Sri Chintamoni Mahanta	Atifa Rahman
Sri Anjan Jyoti Baishya	Sri Mrinal Sarma	Sri Neelotpal Deka	Sri Ranji Deka
Sri Ganesh Pegu	Sri Dilip Kr. Das	Trishna Deka	Md Arman Ali
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Miss Tanusree Roy	Sri Debabrata Goswami	Mrs. Rupjyoti Bargohain	Sri Nilakshi Barman
Miss Chandana Das	Sri Bipul Sarma	Sri Upendra Chandra Saikia	Miss Dipamoni Sharma
Miss Manika Konwar	Miss Monalisha Dewan	Sri Dilip Chandra Das	Miss Dulumoni Haloi
Sri Jyoti Das	Miss Manjushree Patgiri	Sri Naba Prasad Barua	Sri Apurba Das
Sri Samar Das	Mrs. Nayana Agarwal	Sri Vishal Kumar Dewan	

*Sohelur Rahman
Mahbubur Rahman*

Received from the executant, satisfied and accepted

Lawyers' Association, Gauhati

SL. No. E 17685



Advocate

*SP Rahman
Advocate
22/05
Mahbubur Rahman
Adv.
2/2/05*

Notice

From

Debjansu Rahman
Advocate

To

Sr. C. G. S. C. (CAT)

Original Application No- 1206

Sri Harwan Pratap - Applicant
VS

Union of India & Others

Sir

please take a notice that an application
under Section 19 of central Administrative
Tribunal Act, 1985 is going to be filed
today and hence a copy of the same
is served to you for your official use.

Kindly acknowledge receipt of the same

Thanking you

S. Rehman
Advocate

26/2/06

I have undertaken to serve
the copy to Senior C.G.S.C (CAT)